

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
28-03-2024 AT 10:30 AM**

**CP (CAA) No. 27/230/HDB/2023  
AND  
IA (CA) 79/2024 in CP (CAA) No. 27/230/HDB/2023  
u/s. 230 of Companies Act, 2013**

**IN THE MATTER OF:**

M/s. Nicomac Machinery Private Limited (Transferor Company) and M/s. KSK Energy Ventures Limited (Transferee Company) and their respective shareholders and creditors **...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (CA) 79/2024**

Learned Counsel Mr VB Raju, for applicant present physically.

This being an application seeking withdrawal of the Company Petition with a liberty to file a fresh scheme of amalgamation. Matter passed over.

Matter called again. Issue notice to the respondent through registered speed post with acknowledgment due and also by way of e-mail within three days. Counter if any be filed on or before 01.04.2024. Call on 04.04.2024.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**